

SHRI RAGHU RAMAIAH: He said that the Maharashtra Government is demolishing the temple and the idols there. In this connection, he said, he has moved the Maharashtra Vidhan Sabha and so on. That is his slogan. (*Interruption*)

The other case is this. This person is called Shri Raj Kumar Jain. His grievance is this. He passed his B. A. (Hons.) Examination in History. He appeared for M. A. (History) of Delhi University. In the final examination he wrote his papers in Hindi. When the result was declared, his name was not in the list of successful candidates. He protested against this to the Vice-Chancellor of Delhi University and also, he along with his supporters, demonstrated outside the office of the Vice-Chancellor and as a result, he was expelled from the Delhi University. Today, he raised slogans that his answer book may be examined: मेरी कापी जांची जाय He was removed from the Public Gallery by the Watch and Ward Staff.

MR. CHAIRMAN: The question is: . . .

SHRI CHENGALRAYA NAIDU (Chittoor): I wish to move an amendment. I have got right to move an amendment. (*Interruption*).

सभापति महोदय: इसमें स्पीच वगैरह नहीं होती। खाली बोट ले लिया जाता है।

The question is:

"This House resolves that the persons calling themselves (1) Swami Yogeshwara Nand Giri and (2) Shri Raj Kumar Jain who raised slogans from the Visitors' Gallery at 12.45 P.M. today and whom the Watch and Ward Officer took into custody immediately have committed a grave offence and are guilty of the contempt of this House.

This House further resolves that they be sentenced to simple imprisonment till 6 P.M. on Tuesday, the 1st September, 1970 and sent to Tihar Jail, Delhi."

The motion was adopted.

16.54 hrs.

RELEASE OF MEMBER
(Shri Jharkhande Rai)

MR. CHAIRMAN: I have to inform the House that the Speaker has received the following wireless message, dated the 31st August, 1970, from the Sub-Divisional Judge, Baraanki:—

Shri Jharkhande Rai, Member, Lok Sabha, released today after serving seven days' sentence."

16.55 hrs.

MOTIONS RE: REPORTS OF COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES AND COMMITTEE ON UNTOUCHABILITY—Contd.

MR. CHAIRMAN: The House will now take up further consideration of the following motion moved by Shri P. Govinda Menon on the 20th May, 1970, namely:—

"That this House takes note of the sixteenth, Seventeenth and Eighteenth Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1966-67, 1967-68 and 1968-69, laid on the Table of the House on the 24th April, 1968, 15th May, 1969 and 30th March, 1970, respectively."

The House will also take up further consideration of the following motion moved by Shri Suraj Bhan on the 20th May, 1970, namely:—

"That the Report of the Committee on Untouchability, Economic and Educational Development of the Scheduled Castes (Part I-V) along with the connected documents, laid on the Table of the House on the 10th April, 1969, be taken into consideration."

14 घंटे इसमें खत्म हो चुके हैं। कुल 20 घंटे इसके लिए निर्धारित थे।